

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND BANKING

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NEW DELHI THE 11th May, 1977.

NOTIFICATION  
(INCOME-TAX)

NO. 1774(F.NO.404/104/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.967(F.NO.404/85/75-ITCC) dated 17.7.1975, the Central Government hereby authorises Shri T. John George being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri T. John George takes over as Tax Recovery Officer.

Sd/-  
(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,  
Govt. of India Press,  
New Delhi.

NO: (F.NO.404/104/77-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Kerala-I, Cochin.
2. The Director of Inspection(R&S), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Govt. of Kerala, Cochin.
5. The Accountant General, Kerala, Ernakulam.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Director-IRS(DT) Staff training College, Nagpur.

Sd/-  
(H.V enkataraman)

Deputy Secretary to the Govt, of India

AUTHORISED FOR ISSUE

*S.C. Prasad*  
( S.C. PRASAD )  
HINDI OFFICER (20K) /  
DIRECTORATE OF INSPECTION (RS&P).

\* SHARMA \*  
28/5/77

NO.CC/ITCC/1719/400/RSE/77.